

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/8715/2020

This the 01st day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Malik Mudasar Nisar

.....Applicant

(Advocate:- Mr. Javed Iqbal-Not Present)

Versus

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The Hon'ble High Court vide order dated 27.07.2021 passed in CM No. 4901/2021 in SWP No. 2868/2018 has directed to return back the file to Hon'ble High Court.

2. Accordingly, in view of the order dated 27.07.2021 passed by the Hon'ble High Court, Registry is directed to return back the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun